

Central Administrative Tribunal, Principal Bench

Contempt Petition No. 527 of 2002 in
Original Application No. 1887 of 2001

New Delhi, this the 6th day of February, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Malhotra, Member (A)

Mahender Kumar Wadhwa, I.T.S.
Staff No. 08003
Joint Deputy Director General (PG)
Bharat Sanchar Nigam,
10th F, Chandralok Building,
36 Janpath, New Delhi-1

.... Applicant

(By Advocate: None)

Versus

Union of India and ors. through

1. Shri Vinod Vaish,
Secretary,
Department of Telecommunications,
Sanchar Bhawan,
20 Ashoka Road,
New Delhi-1

2. Shri Satish Tandon,
Director (ST-II) now re-designated as
Director (Staff)
Department of Telecommunications,
Sanchar Bhawan, 20 Ashoka Road,
New Delhi-1

.... Respondents

(By Advocate: Shri H.K. Gangwani)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the respondents states that the Delhi High Court has stayed the operation of the order passed by this Tribunal in C.W.P. No. 566/2003 on 22.1.2003, filed by the respondents. In that view of the matter, the rule is discharged with liberty to the petitioner that after decision of the C.W.P./vacation of stay order, he would be at liberty to file a fresh O.A. in case need arises.

Malhotra
(S.K. Malhotra)
Member (A)

Aggarwal
(V.S. Aggarwal)
Chairman

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